4

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO. 890 OF 2006
CUTTACK, THIS THE 29th DAY OF October, 2007

Sri Biswambar Dehuri ..... Applicant

Vs

Union of India & Others .....Respondents

FOR INSTRUCTIONS

1. Whether it be referred to reporters or not ? No
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal of not ?

(M.R.MOHANTY)
VICE-CHAIRMAN

5

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CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO. 890 OF 2006
CUTTACK, THIS THE 29th DAY OF October, 2007

CORAM :

HON'BLE MR. M.R.MOHANTY, VICE-CHAIRMAN

.....

Sri Biswambar Dehuri aged about 29 years, son of Late Satyananda Dehuri, Village- Kauriapal, P.O. Belapada, P.S. Dhenkanal Sadar, Dist. Dhenkanal.

.....Applicant

Advocate(s) for the Applicant- M/s. P.K.Nayak, A.K.Sahoo, S.P.Jena, B.P.Nanda

VERSUS

1. Union of India represented through the General Manager, East Coast Railways, Rail Vihar, Chandrasekharpur, Bhubaneswar.

2. Senior Divisional Personnel Officer, East Coast Railway, Khurda Road Division, P.O./P.S. Jatni, Dist. Khurda.

3. Section Engineer (P.Way), East Coast Railway, Dhenkanal.

..... Respondents

Advocates for the Respondents – Mr. S.K.Ojha.

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6

O.A.NO.890 OF 2006

(ORAL ORDER) DATED 29.10.07

None appears for the Applicant nor the Applicant is present. However Mr.S.K.Ojha, Ld.Standing Counsel for the Railways, is present. A copy of this O.A. has already been supplied to him.

2. Non-consideration of the repeated representations of the Applicant, (claiming compassionate employment, for the reason of premature death of his father) dated 25.02.05, 15.04.05 & 09.10.05 is the subject matter of the present Original Application filed under Section 19 of the Administrative Tribunals Act, 1985.

3. Non-consideration of the grievances made through representation by the executives, at the earliest opportunity has been deprecated by the Hon'ble Apex Court time and again and it would suffice to quote one such decision of the Hon'ble Apex Court rendered in the case of S.S.Rathore V. State of Madhya Pradesh (reported in AIR 1990 SC 10) wherein Their Lordships have observed as under:-

> ".....Redressal of grievances in the hands of the departmental authorities takes an unduly long time. That is so on account of the fact that no attention is ordinarily bestowed over these matters and they are not considered to be governmental business of substance. This approach has to be deprecated and authorities on whom power is vested to dispose of appeals and revisions under the Service Rules must dispose of such matters as expeditiously as possible. Ordinarily, a period of three to six months should be the outer limit. **That would discipline the system and keep the public servant away from a protracted period of litigation."**
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> (emphasis supplied)

4. in the above view of the matter, without entering into the merits of the matter, this case is hereby disposed of, at the admission stage, by calling upon the Respondents to consider the grievances of the Applicant (as raised in his representations and in the present O.A.) and pass a reasoned order by the end of January 2008.

5. Send copies of this order to the Applicant and to all the Respondents (with copies of the Original Application to the Res.No.2 & 3) in the addresses given in the O.A. and free copy of this order be handed over to Mr.S.K.Ojha,Ld.Standing Counsel for the Railways.

29/10/08

VICE-CHAIRMAN